

FORM NO.4

(See Rule 12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. QA 255 of 199 9

Applicant (s) N. Rajendra Kumar Choudhury Respondent (s) U.O.I.

Advocate for Applicant (s) M/S N. Sarkar Advocate for Respondent (s)

DR Roy
AN Pathak
RK Patnaik

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

210 for Rs 50/- filed.

Defects removed.

For Regr. pl.

B
28/5/99

Sd/-

P.C. 28/5/99

For Admin pl.

B
28/5/99

Bench

S. J. M.

REGISTER

D. P. Roy
A. J. Registrar

31.5.99

Seen the petition. Heard Shri N. Sarkar, learned counsel for the petitioner. After hearing learned counsel for the petitioner we feel that this matter can be disposed of at the admission stage by issuing appropriate directions to the departmental authorities. In view of this we have heard Shri N. Sarkar, learned counsel for the petitioner and Shri A. K. Bose, learned Senior Standing Counsel, on whom a copy of the petition has been served. The facts of this case are that in order dated 31.12.1997 at Annexure-4 the applicant, while working as E.D.B.P.M., Kerada was removed from service with immediate effect. Against that order dated 31.12.1997 he has filed an appeal before the Director of Postal Services in his appeal dated 21.1.1998 copy of which is at Annexure-5. It is stated by him that this appeal is still pending and no orders on this ~~has been~~ ^{1/1/99} passed nor communicated to him. In view of this the applicant prays for a direction to D.P.C. (appellate authority) (Res.2) in this case to dispose of the said appeal. Learned Senior Standing Counsel has no objection to this. In consideration of submissions made by the

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

free copy of
the O.R. No-1
dt. 31-5-99 may
be given to the
counsel for both
sides.

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Rath
3/6

✓
Rath
3/6/99
S.O.

Notice with copy
of the order
dt. 31-5-99 may
be sent to all
respects. by regd
Post/AD.

✓
Rath
3/6

✓
S.O.

Free copy of
the order
with O.R. copies
may be sent to
all respects by
regd post.

✓
Rath
3/6

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Rath
3/6
S.O.

learned counsel for both sides, this O.A. is disposed of with a direction to Res.2 to dispose of the appeal dated 21.1.1998 at Annexure-5 in case the same has been filed before him within the time and in case the same is still pending within within a period of 90 days from the date of receipt of this order. We make it clear that we express no opinion on the merit of the appeal filed before Res.2 who is at liberty to dispose of the same strictly in accordance with rules within the time indicated above.

Hand over copies of the orders to learned counsel for both sides and copies of orders be sent to respondents along with copies of this O.A.

✓
VICE-CHAIRMAN
3/6/99

✓
MEMBER (JUDICIAL)